

Computerisation of TPDS Operations, which would facilitate digitization of ration cards/beneficiary and other databases, computerisation of supply-chain management, setting up of transparency portals and grievance redressal mechanisms.

Bogus ration cards

3300. SHRI AVINASH PANDE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware that bogus ration cards are being used to avail benefits under PDS;

(b) if so, how many such bogus cards have been detected by Government during the last three years, the State-wise breakup thereof; and

(c) the action Government proposes to take to prevent the use of bogus cards in PDS and punish the bogus card holders?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) and (b) There have been reports about irregularities in implementation of Targeted Public Distribution System (TPDS) in certain areas/States including prevalence of bogus ration cards. A statement showing State/UT-wise number of bogus/ineligible ration cards deleted by the State/UT Governments during the years 2011 to 2013 is given in Statement (*See* below).

(c) The operational responsibility for implementation of TPDS within the State/UT rests with the respective State Government/UT Administration. Thus, as and when such complaints are received by the Government from individuals and organizations as well as through press reports, they are sent to the State/UT concerned for inquiry and appropriate action.

In terms of the Public Distribution System (Control) Order, 2001, State Governments/UT Administrations are to review the lists of beneficiaries every year for the purpose of deletion of ineligible families and inclusion of eligible families. The exercise of deletion of bogus/ineligible cards and inclusion of eligible families is a continuous process and State Governments/UT Administrations are to periodically carry out the same. The Nine Point Action Plan of 2006 *inter-alia* includes continuous review of Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) lists and to eliminate bogus/ineligible ration cards alongwith strict action to be taken against the guilty to ensure leakage free distribution of foodgrains. State/UT Governments have also been requested to initiate penal action

against the Government staff found responsible for issuing bogus/ineligible ration cards and the families/persons possessing such ration cards. Instructions have also been issued to all State/UT Governments to issue warning to the bogus ration card holders, through advertisements in the newspapers, to surrender the bogus cards.

Government is implementing Component-I of the Plan scheme 'End-to-end Computerisation of TPDS Operations' during the Twelfth Five Year Plan (2012-17). Component-I includes digitization of beneficiary/ration cards data for ensuring de-duplication of bogus/ineligible ration cards and distribution of TPDS commodities to eligible beneficiaries.

Statement

Number of bogus/ineligible rations cards deleted by the State/UT Governments during the year 2011 to 2013

Sl. No.	State/UT	2011	2012	2013
1.	Andhra Pradesh *	-	191699	-
2.	Assam	96048	86346	62
3.	Chhattisgarh	97000	-	-
4.	Delhi	-	57680	-
5.	Gujarat	2136003	407	-
6.	Himachal Pradesh	3025	235	-
7.	Jammu and Kashmir	-	3794	-
8.	Karnataka	1450178	3300000	1977836
9.	Maharashtra	1186385	-	-
10.	Nagaland	-	13310	-
11.	Punjab	-	-	7982
12.	Uttar Pradesh	19040	19413	-
13.	West Bengal	-	4169472	-
14.	Andman and Nicobar Islands	20	8923	1340
15.	Puducherry	-	41	13800
	TOTAL	4987699	7851320	2001020

* Including State of Telangana. Separate information i.r.o. States of Andhra Pradesh and Telangana has not been made available by them.